Criminal Procedure Bill, 1970, in the vacancies caused by the retirement of Shri Akbar Ali Khan, Shri G. R. Patil, Shri Sinam Krishna Mohan Singh, Shri K. P. Mallikarjunudu, Shri Suresh J. Desai and Shri A. D. Mani f ora the membership of the Rajya Sabha on the 2nd April, 1972:—

Re re-opening of

- 1. Shri Narayanarao Haribhau Kumbhare
- 2. Shri B.P. Nagaraja Murthy
- 3. Shri Anand Narain Mulla
- A. Shri G.R. Patil
- 5. Sardar Amjad Ali
- Shrimati Sumitra G. Kulkarni."

The question was put and the motion was adopted.

## MOTION REGARDING APPOINTMENT OF MEMBERS OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE PREVENTION OF WATER POLL-UTION BILL, 1969

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (DR. DEBIPRASAD CHATTOPADHYAYA): Sir, I beg to move:

That th-i following Members of the Rajya Sabha be appointed to the Joint Committee of the Houses on the Prevention of Water Pollution Bill, 1969, in the vacancies caused by the resignation and retirement respectively, of Shi i Baharul Islam and Shri Krishan Kant from the Membership of the Rajya Sabha and the death of Shri M.H. Samuel:—

- 1. Shri Krishan Kant
- 2. Dr. Rajat Kumar Chakrabarti
- Shri Nuthalpati Joseph

The question was put and the motion was adopted.

Martin Light Railway

### THE CONSTITUTION (AMENDMENT) BILL, 1972

(To amend the First Schedule and the Fourth Schedule)

SHRI DWIJENDRALAL SEN GUPTA (West Bengal): Sir, I move:

"That leave to introduce a Bill further to amend the Constitution of India be granted."

The question was put and the motion was adopted.

SHRI DWIJENDRALAL SEN GUPTA: Sir, I introduce the Bill.

## THE INDIAN SUCCESSION (AMEND-MENT) BILL, 1972

(Substitution of section 37)

SHRI K. CHANDRASEKHARAN (Kerala): Sir, I *move*:

"That leave to introduce a Bill further to amend the Indian Succession Act, 1925 be granted."

The question was put and ike motion was adopted.

SHRI K. CHANDRASEKHARAN : Sir, I Introduce the Bill.

MR. DEPUTY CHAIRMAN: The Chairman has permitted four Members to make certain points here. I shall call them in that order. First Sardar Amjad Ali.

# REFERENCE TO RE-OPENING OF MARTIN LIGHT RAILWAY

SARDAR AMJAD ALI (West Bengal): Mr. Deputy Chairman, I beg to draw the attention of the honourable Railway Minister to the affairs of the Martin Light Railway which is a concern which was opened in the year 1897. It is the only way of communication for the districts of Howrah

[Sardar Amjad Ati]

Re refugees entering

and Hooghly in the State of West Bengal. As you all know, Sir, this concern was closed on the 1st January, 1971. While it was being closed various sections of this august House made an impression upon the Railway Ministry to interfere in its affairs in a manner that the railway could be reopened. During the last election the party which has taken over Government in West Bengal and to which I also belong, made a public commitment that the railway would be re-opened very soon after the party takes office in West Bengal. In a meeting held on the 9th March this year the Prime Minister also gave the people of the districts of Howrah and Hooghly to understand that this railway would be reopened. In the meantime the Government of West Bengal has also been in a posi'ion to take a decision about reopening of this Light Railway. Yesterday, I received a telegram from one of my Mrigen iriends, Mr. Mukherjee, who Member of the of West Bengal, happens to be a the Legislative Assembly saying, 'POST AND **TELEGRAPHS** DISMANTLING EQUIPMENT WE (.) ARE EXPECTING RE-OPENING OF LIGHT RAILWAY VERY SHORTLY (.)", and he is solicting intervention of this House. The people of these districts expected that this Martin Light Railway would be opened very soon. But in the meantime, I believe, the management of the company has started creating an atmosphere so as to cause tension in the minds of the people of the locality that this railway will not be opened, and to cause a slur on the present Government. So, through you, Mr. Deputy Chairman. I would request honourable Railway Minister to interfere in the matter so that this railway is re-opsned early and this sort of intervention by the company's management is stopped.

### REFERENCE TO REFUGEES ENTERING RAJASTHAN FROM WEST PAKISTAN

श्री जगवीश प्रसाद माथुर (राजस्थान) : उपाध्यक्ष महोदय, मैं सरकार का ध्यान भारत और पाकिस्तान युद्ध के कारण जो राजस्थान की सीमा में स्थिति बनी है उसकी ओर म्रावर्षित करना चाहता हुँ। उपाध्यक्ष महोदय, हमारी फौजें सिन्ध के क्षेत्र में बढ़ी थीं और एक बहत बडे हिस्से पर हमारी सेनाओं ने कब्जा किया। युद्ध के समय और युद्ध के पूर्व उस क्षेत्र के बहुत से लोग हमारे प्रदेश में आए। बंगाल के भरणार्थियों की क्या स्थिति थी, यह सबको पता है. लेकिन आज राजस्थान के अन्दर सिन्ध प्रदेश से आए 1 लाख शरणार्थी हैं।

उन शरणाथियों की दिष्ट से सरकार ने ऐसालगता है कि उन के प्रति उपेक्षा का भाग दिखाया है। उन के लिए कैपों का पुरा कोई इंतजाम नहीं है, उन के लिए दवाईयों का कोई इंतजाम नहीं है. और वहाँ सबसे बडी समस्या पीने के पानी की है। यह रेगिस्तानी इलाका है और वहां की सब से बड़ी कोई समस्या है तो वह पीने के पानी की है। आज उन कैंपों के अन्दर पीने के पानी का कोई इंतजाम नहीं, उनके राशन का कोई उचित इंतजाम नहीं। जो वहाँ चोटन का कैंप था उसके लोगों को सरवार की तरफ से नोटिस दे दिया गया है कि तुम्हारे कैंप को एक सप्ताह के अन्दर बंद करने वाली है सरकार और उस के बाद उन का राशन पानी बंद कर दिया जाएगा। इस कारण से वहाँ एक भयंकर स्थिति पैदा हो गयी है। मेरे पास चोटन से तार आया है आ शोभसिंह जी क′, उन्होंने लिखा है कि चोटन में जो दकानदार थे, पाकिस्तान से शरणियों के आने के बाद उन्होंने यहां कुछ दुकानें लगा ली थीं, उन की दकानों को सीज कर लिया गया है, उनके माल को जब्त कर लिया गया है, श्रीर वहां सरकार ने ग्रपनी ओर से कोई व्यवस्था नहीं की। प विस्तान की करें भी लेकर शरणार्थी वहाँ पर आये थे। उस को बदल कर उनको सरकार को हिन्द्स्तान की करेंसी देनं चाहिए थी, लेकिन ऐसा नहीं किया गया। आज उन के पास पाकिस्तानी करेंसी है ओर उस का कोई इंतजाम सरकार ने नहीं किया है और उस से ज्यादा वहां की हालत खराब है जहां हमारी सेनाओं का आक्षेशन है। जब हम ने वहाँ कब्जा किया था तो हमारे राजस्थान के मुख्य मंत्री श्री